

**BEFORE THE EXECUTIVE DIRECTOR AND FIRST APPELLATE AUTHORITY
INSOLVENCY AND BANKRUPTCY BOARD OF INDIA**

7th Floor, Mayur Bhawan, Shankar Market,
Connaught Circus, New Delhi -110001

Dated: 1st September 2026

**Order under section 19 of the Right to Information Act, 2005 (RTI Act) in respect of RTI
Appeal Registration No. ISBBI/A/E/26/00036**

IN THE MATTER OF

Neha Jain

... Appellant

Vs.

Central Public Information Officer

The Insolvency and Bankruptcy Board of India

7th Floor, Mayur Bhawan, Shankar Market,

Connaught Circus, New Delhi -110001

... Respondent

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1. The Appellant has filed the present Appeal dated 4th August 2026, challenging the reply of the CPIO under the RTI Act.
 2. In the RTI Application, the Appellant had stated that the following information: -
"I am a Financial Creditor of G.C.A. Marketing Private Limited CIN U52599PB2005PTC028378. My Financial Creditor Claim arises from two lease agreements dated 25/09/2007: 1. Jojoba Scheme - Rs. 49500 2. Jatropha Curcus Scheme - Rs. 25000 Total Claim Amount: Rs. 74500. I submitted my claim in Form CA with all supporting documents to the Resolution Professional Mr. Harish Taneja through the official email cirp.gcamarketing@gmail.com. I also attempted to submit my claim through the claimant portal but could not complete the submission due to technical issues. Under the Right to Information Act 2005, I request the following information:
 1. Current status of the CIRP of G.C.A. Marketing Private Limited.
 2. Whether my Financial Creditor Claim of Rs. 74500 has been received and recorded.
 3. Whether my claim has been admitted, partly admitted, rejected or is pending verification.
 4. If admitted, the amount admitted and present stage of processing.
 5. Reasons for any delay in processing or verification.
 6. Copies of records, reports or filings available with IBBI relating to processing of claims in this CIRP, to the extent disclosable under the RTI Act.
 7. Name, designation and contact details of the officer responsible for grievances relating to this CIRP.
 8. Whether any technical issues regarding the claimant portal have been reported to IBBI and the action taken."

The CPIO has, *inter-alia*, replied that the information sought is already available in the public domain and may be accessed at the following links: <https://ibbi.gov.in/claims/inner-process/U52599PB2005PTC028378> <https://ibbi.gov.in/claims/front-claim-details/15571>.

Aggrieved with the reply, the Appellant has filed the instant Appeal stating that the CPIO has wrongly denied the information sought in the RTI Application.

3. I have carefully examined the application, the response of the Respondent and the instant Appeal and find that the matter can be decided based on the material available on record. In terms of section 2(f) of the RTI Act 'information' means "*any material in any form, including*

records, documents, memos e-mails, opinions, advices, press releases, circulars, orders, logbooks, contracts, reports, papers, samples, models, data material held in any electronic form and information relating to any private body which can be accessed by a public authority under any other law for the time being in force.” It is pertinent to mention here that the Appellant’s “right to information” flows from section 3 of the RTI Act and the said right is subject to the provisions of the Act. Section 2(j) of the RTI Act defines the “right to information” in term of information accessible under the Act which is held by or is under the control of a public authority. Thus, if the public authority holds any information in the form of data, statistics, abstracts, etc. an applicant can have access to the same under the RTI Act subject to exemptions under section 8.

4. With regard to query 1 of the application, the Appellant can track the status of the corporate insolvency resolution process from the websites of IBBI, National Company Law Tribunal and National Company Law Appellate Tribunal at <https://ibbi.gov.in/claims/corporate-personals> <https://efiling.nclt.gov.in/casehistorybeforeloginmenutruedrt> and <https://nclat.nic.in/display-board/cases> respectively.
5. With regard to query 2, 3, 4, 5 and query 6 of the RTI application, it is pertinent to note that the CPIO has directed the Appellant to access the information on the IBBI website. On perusal of the corporate process of G.C.A Marketing Private Limited, the latest updated list of claims (as on 05.01.2024) is available and can be accessed at <https://ibbi.gov.in/uploads/claims/2024-01-06%2020:08:24-621a31d6496863e87dc9ff6fa512cfb5.pdf>. Since the information as “held by” or “under the control of the public authority” under Section 2(j) of the RTI Act has been disclosed, the CPIO is not obligated to create new information.
6. With regard to query 7 and 8, the reply of the CPIO is satisfactory and does not merit any interference.
1. This Appeal is, accordingly, disposed of.

Sd/-
(Shiv Anant Shankar)
First Appellate Authority

Copy to:

1. Appellant, Neha Jain
2. CPIO, The Insolvency and Bankruptcy Board of India, 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi -110001.